

**CA No.19/19**  
**CNR No. DLCT11-001902-2019**  
**Balbir Singh vs. State**

*Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.*

28.8.2020 **(Proceeding through VC on CISCO WEBEX)**  
Present: None for the appellant.  
Sh. Manish Rawat, learned Addl. PP for the State.

No adverse order is being passed against the appellant, who has not marked his presence through VC in person or through his counsel, in view of the office Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.

Be listed on **05.9.2020 at 11.30 am** with connected Appeal

***The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.***

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**KUMA** AJAY KUMAR (AJAY KUMAR KUCHAR)  
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R Special Judge (PC Act),  
KUCHAR Date: CBI-09 (MPs/MLAs Cases),  
2020.08.28 RADC, New Delhi: 28.8.2020 (SR)  
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**Cr. Rev. No.32/19**  
**CNR No. DLCT11-001760-2019**  
**Arvind Kejriwal v State & Anr.**

*Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.*

28.8.2020 **(Proceeding through VC on CISCO WEBEX)**  
Present: Sh. B. S. Joon and Sh. Mohd. Irshad, learned counsels for Revisionist.  
Sh. Manish Rawat, Learned APP for the State/Respondent No.1.  
Sh. Mahipal Singh, learned counsel for Sh. Karan Singh Tanwar/Respondent no.2.

Learned counsel for the respondent no.2 had sent written submissions online at the official email ID of the court. However, last two pages are blurred and could not be read. Learned counsel for respondent no.2 is requested to send a copy of written submissions again at the official email ID of the court.

Sh. B. S. Joon, learned counsel for the revisionist submits that he has not received the written submissions filed by respondent no.2. However, Sh. Md. Irshad who is appearing with Sh. B. S. Joon submits that the written submissions have been received online just an hour ago.

Sh. B. S. Joon submits that he would prefer to adduce arguments physically in the court and the learned counsel for respondent no.2 also endorses the same.

As both the counsels have preferred to have hearing of the case physically in the court instead of VC, matter will be listed in court on a date when the undersigned will be holding court physically as per the

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roaster of duty to be received from Office of District and Sessions Judge,RADC.

As per the tentative schedule I will be holding the court physically on 01.9.2020. Therefore, the matter is now listed on **01.9.2020 at 12.00 noon** for fixing the date for arguments through physical hearing in the month of September itself.

***The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.***

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**(AJAY KUMAR KUHAR)  
Additional Sessions Judge/  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 28.8.2020 (SR)**

[1]

**Ct. Case No.3/2020**  
**CNR No. DLCT11-000110-2020**  
**Sh. Shrikant Prasad vs Sh. Narendra Damodar Das Modi & Anr.**

*The matter was listed for hearing on 27.4.2020. The matter was adjourned to 28.5.2020, 26.6.2020, 25.7.2020 and thereafter, for today i.e. 28.8.2020 through various orders of adjournment of cases en bloc in view of suspension of the regular functioning of courts on account of spread of pandemic COVID-19.*

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**28.8.2020 (Proceeding through VC on CISCO WEBEX)**  
Present: Sh. Srikant Prasad, Complainant in person.

Matter was listed for consideration today. However, the file is not available with me as the VC is being conducted from residential office.

The matter is now listed for consideration on **18.9.2020.**

In case, physical functioning of the court is resumed, then the case shall be taken up in the court otherwise through

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VC, as the case may be. Ahlmad shall send the file in case the hearing is to take place through VC,

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Additional Sessions Judge/  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi : 28.8.2020 <sup>(SR)</sup>**

DL-00036

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**CA No.18/19**  
**CNR No. DLCT11-001888-2019**  
**Ram Niwas Goel & Ors. vs The State**

*Matter is taken up today for hearing through Video Conferencing hosted by Sh. Brijesh Andani, Reader of the court through Unique Court ID on CISCO WEBEX Meeting App. in view of the Order No.Power/Gaz./RADC/2020/E-8959-9029 dated 16.8.2020 of Ld. District and Sessions Judge-cum-Special Judge, CBI (PC Act), RADC, New Delhi.*

28.8.2020 **(Proceeding through VC on CISCO WEBEX)**  
Present: Sh. Dipanshu Gaba, proxy counsel for Sh. Rohit Nagpal, learned counsel for appellants.  
Sh. Manish Rawat learned Addl. PP for the State.

Sh. Dipanshu Gaba, learned counsel appearing for Sh. Rohit Naagpal submits that Sh. Rohit Nagpal is in VC in some other matter and will not be able to attend the hearing in this case. He has also made a request on behalf of Sh. Rohit Nagpal, learned counsel that this matter may be taken up for hearing when the physical functioning of the court is resumed considering the fact that the documents in the trial court file are to be referred.

Learned APP for the State has no objection to physical hearing in this matter.

As per tentative schedule, I shall be holding the court physically on 05.9.2020.

Let this matter be listed on **05.9.2020 at 11.30 am**. The date for arguments (physical hearing) in the court will be given on the said date for as per the duty roster to be prepared by the Office of District and Sessions Judge, RADC.

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**(AJAY KUMAR KUHAR)  
Additional Sessions Judge/  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 28.8.2020 (SR)**

**DL-00036**

**Cr. Case No.5/19**  
**CNR No. DLCT11-000981-2019**  
**State v Sukash @ Sukesh Chandrashekar & Ors.**

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28.8.2020 **(Proceeding through VC on CISCO WEBEX)**  
 Present: Mayank Tripathi Advocate,Ld. Counsel for applicant

This is an application received on line on official e-mail ID of court, moved on behalf of the applicant/A-1 Sukash @ Sukesh Chandrashekhar to bring on record the fact that petitioner is being shifted without any reason and without any court order from one jail to another.

It is prayed in the application that unnecessary shifting of the applicant/A-1 be stopped in this COVID-19 times and Jail Authority be directed to show the order which mandates them to keep shifting the applicant/A-1 from one jail to another.

Along with the application, the applicant/A-1 has submitted his medical report and a copy of Order dated 03.7.2020 of the Hon'ble High Court in WP (Criminal) No.819/2020 and print out of the an email.

I have heard the submission of Sh. Mayank Tripathi, learned counsel appearing for the applicant/A-1.

Let a notice of this application be issued to the State and to the Supdt.,  
 Central Jail, Tihar and Supdt. Rohini Jail with a direction to submit their report on or before the NDOH which is already fixed as 07.9.2020.

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A copy of the application along with documents received at official email ID of the court shall be sent to the State, Supdt., Central Jail, Tihar and Supdt. Rohini Jail.

Matter will be taken up for hearing in the court if the physical functioning of the courts is resumed otherwise through VC, as the case may be.

Application be put up on date already fixed in the case on **07.9.2020**.

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Additional Sessions Judge/  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 28.8.2020 (SR)**